

**GOVERNMENT OF INDIA  
SHIPPING, ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:393

ANSWERED ON:22.02.2006

RECONSTITUTION OF GOVERNING COUNCILS OF MAJOR PORT TRUSTS

Ajaya Kumar Shri S.

**Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the Government is contemplating to reconstitute the governing councils of major port trusts in the country;
- (b) if so, the details thereof alongwith the norms to be followed for nomination thereto; and
- (c) the details of the number of public representatives nominated in different port trusts?

**Answer**

MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU)

(a) to (c): There are 12 major ports, namely Kolkata, Mumbai, Jawaharlal Nehru, Chennai, Cochin, Visakhapatnam, Kandla, Mormugao, Paradip, New Mangalore, Tuticorin and Ennore. Ennore Port is a company incorporated under the Companies Act, 1956, and remaining 11 major ports are regulated by the provisions of the Major Port Trusts Act, 1963. While Ennore Port is governed by Board of Directors other 11 ports are managed by their respective Boards of Trustees constituted as per the provisions of Section 3 of the Major Port Trusts Act, 1963. The Boards of Trustees for the ports of Jawaharlal Nehru, Tuticorin and New Mangalore stand reconstituted for the period from 1.4.2005 to 31.3.2007. The Board of Trustees for the ports of Kolkata, Mumbai, Chennai, Cochin, Visakhapatnam, Kandla, Mormugao and Paradip are due for reconstitution for the period from 1.4.2006 to 31.3.2008.

As per the provision of Section 3 of the Major Port Trusts Act 1963, the Central Government constitutes the Board of Trustees of the Port consisting of Chairman and Deputy Chairman and not more than 19 persons in case of Mumbai, Kolkata and Chennai and not more than 17 persons in the case of all other major ports representing one or more of the following interests:

- (i) Labour employed in the Port
- (ii) Mercantile Marine Department
- (iii) Department of Customs
- (iv) The Government of the State in which the port is situated
- (v) The Defence Services
- (vi) The Indian Railways; and
- (vii) Such other interests as in the opinion of Central Government ought to be represented on the Board.

Apart from interests mentioned above, the Government may also appoint such number of persons to be elected by such bodies and representing any one or more of such of the following interests:

- (i) Shipowners

(ii) Owners of sailing vessels

(iii) Shippers; and

(iv) Such other interests as in the opinion of Central Government ought to be represented on the Board.